

(iii) Need for setting up of a low power T.V. transmitter at Manathody in Wyanad district of Kerala

SHRI MULLAPALLY RAMCHANDRAN (Cannanor) : Mr. Speaker, Sir, when fast and vast developments are being made by Doordarshan in the media sector and television facilities are being reached to almost every nook and corner of the country, Wyanad District which is one of the most Backward districts in Kerala with highest tribal population, has been sadly neglected. However, the then hon. Minister for Information and Broadcasting had given some hope to the people of this area when he assured them last year that a low power T.V. transmitter would soon be set up at Manathody in Wyanad District, Kerala. But since no progress is seen to be made towards realization of this project, the people of this area are getting agitated and disillusioned.

I, therefore, earnestly request the hon. Minister for Information and Broadcasting to initiate early steps for setting up a Low Power T.V. Transmitter at Manathody, Wyanad District, Kerala.

(iv) Need to amend the Constitution to ensure Right of Employment as Fundamental Right

SHRI SUNIL KHAN (Durgapur) : Mr. Speaker, Sir, the article 16 of part III of the constitution governs and stands guarantee of equal opportunity in matters of public employment for the citizens of India. The article 39(a) of the constitution states *inter alia* that "The State shall, in particular, direct its policy towards securing that the citizen, men and women equally, have the right to an adequate means of livelihood." But after 49 years of Independence, we find millions of unemployed youths in our country.

In order to implement the Directive Principles of the Constitution, as provided in article 39(a) and to achieve the goal of the much acclaimed of Poverty Elimination Programme, it has become extremely necessary to make suitable amendment in the part III of the Constitution to ensure 'Right of Employment' as fundamental right.

This is a demand of millions of youths from all over India.

I, therefore, request to the Central Government to take some necessary action in the matter.

(v) Need for construction of A fly-over across the Rail Gate in Tuni, Andhra Pradesh

SHRI T. GOPAL KRISHNA (Kakinada) : Sir, Tuni in Andhra Pradesh is one of the important towns. It is surrounded by large number of backward villages. The town which is commercially active, attracts large number of floating population daily. Unfortunately, smooth flow of traffic in this town is hampered due to a rail line

which divides the town and a Gate on this line for almost 14 hours in a day is closed resulting in frequent traffic jams. The villagers who bring their agricultural products like fruits, vegetables etc., to the local market are put to a lot of inconvenience due to closure of this rail gate. Further, nearby there is a sugar factory which transports its product to the town daily by trucks/tractors. The closure of this rail gate for most part of the time daily, has become an irritant for public. Here, I would like to mention that Tuni Railway Station is on the trunk route leading to Calcutta and many super fast/express/goods trains pass through this town.

With a view to help the public, I request the hon. Railway Minister to consider construction of a fly-over bridge across this rail gate in Tuni at an early date. In the meantime, a survey can be made by rail authorities to assess the hardships of the public etc.

18.14½ hrs.

RESOLUTIONS RE: NOMINATION TO PARLIAMENTARY COMMITTEE TO REVIEW THE RATE OF DIVIDEND PAYABLE BY INDIAN RAILWAYS TO GENERAL REVENUES

MR. SPEAKER : Now, Shri Paswanji, to move the Resolution.

[Translation]

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : Mr. Speaker, Sir, I beg to move the following Resolution:-

"That this House do resolve that a Parliamentary Committee consisting of twelve members of this House to be nominated by the Speaker, be appointed to review the Rate of Dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matter in connection with Railway Finance vis-a-vis General Finance and to make recommendations thereon."

[English]

MR. SPEAKER : The question is :

"That this House do resolve that a Parliamentary Committee consisting of twelve members of this House to be nominated by the Speaker, be appointed to review the Rate of Dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matter in connection with Railway Finance vis-a-vis General Finance and to make recommendations thereon."

The motion was adopted.

[Translation]

SHRI RAM VILAS PASWAN : Sir, I beg to move the following Resolution :-

"That this House do recommend to the Rajya Sabha to agree to associate six Members from Rajya Sabha with the Parliamentary Committee to review the Rate of Dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matters in connection with Railway Finance vis-a-vis the General Finance and to make recommendations thereon, and to communicate the names of the Members so appointed to this House"

[English]

MR. SPEAKER : The question is :

"That this House do recommend to the Rajya Sabha to agree to associate six Members from Rajya Sabha with the Parliamentary Committee to review the Rate of Dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matters in connection with Railway Finance vis-a-vis the General Finance and to make recommendations thereon, and to communicate the names of the Members so appointed to this House."

The motion was adopted

[Translation]

SHRI RAM NAIK (Mumbai-North) : Mr. Speaker, I am on a point of order the list of Business made available to us today contains items Nos. 11 and 12 as discussion of first and second phases of the Railway Budget. I have grave objection to the supplementary list of Business supplied to us just now. I want to quote the 1st para to Rule 31 in relation to the list of Business.

[English]

"(1) A List of Business for the day shall be prepared by the Secretary-General, and a copy thereof shall be made available for the use of every member.

(2) Save as otherwise provided in these rules, no business not included in the list of Business for the day shall be transacted at any sitting without the permission of the Speaker."

[Translation]

I have great objection to it because the Government has been toying with all Rules and Constitution. It is a serious matter. When it is a settled thing that a Bill is to be introduced after discussion on the Railway Budget,

and the Contingent Bill will be brought. Why such a thing has not been mentioned in this list of Business. This list of Business was first printed on the 26th, and again reprinted on the 29th, a copy of which received by us yesterday. This thing has not been given even in that. But, when Vote on Account on Railways was to be taken up, at that time, the items of the Contingent Bill was taken up in the list of Business I fail to understand how this Govt. has been functioning. Grants are to be got approved if the Appropriation Bill does not come here, and after passage by this House is not sent to the Rajya Sabha, how the money will be available and how will the Constitution work. This is the first occasion when the Bill is being discussed first, and Vote on Account is being taken up prior to the General Budget. Some changes are being made daily. We extended our cooperation to the Govt. at 10 O'clock in the night and started that if your requirement is urgent we shall make arrangement. But this type of thing is nothing sort of playing with the Rules, and a stern warning.

[English]

will have to be issued to be Government that they should not play with the Rules like this and try to use your authority unnecessarily?

[Translation]

You should exercise your right only when it is absolutely necessary. What was there which was to know earlier? As such, in accordance with the Rules and the constitution, contingent notice of Bill should have come. It is not that it arose all of a sudden. It has to come. It was circulated among us, and we received it two days back, but it was not included in the list of Business. And, therefore, I feel that it is a serious matter. You should not provide such relaxation to the Government you should reprimand issue warning, do what you deem proper even some instructions to the Government are necessary to be issued. Changes are being made constantly in the list of Business since the last week in such a way that it has become difficult to discern which Bill will come and when. In this background I am opposing it. Government should first give its explanation about it, then you may say something about it and then the Minister of Railways may be asked to reply to the debate on the Railway Budget in the House. I have to make this submission to you.

[English]

MR. SPEAKER : I think the hon. Member's notice is technically correct. The point which the hon. Member has raised is technically correct. I am told that the printed copies of the Appropriation Bill were not received on time. Therefore, there was delay I agree with you that the Speaker should not all the time exercise his authority. I would like to make it very clear. So, in future, I think we should be much more careful on that